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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

RA 117/2003  
in  
OA 1167/2002

New Delhi this the 26th day of April, 2003

**Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J).**  
**Hon'ble Shri Govindan S. Tampi, Member (A).**

Shri M.L. Meena,  
Dy. Director General (Stores),  
Drug Division,  
Director General of Health Service,  
Nirman Bhawan,  
New Delhi-110001.  
R/o B-142, Nanak Pura,  
New Delhi.

... Applicant.

Versus

1. Union of India,  
through its Secretary,  
Ministry of Health and Family Welfare,  
Nirman Bhawan, New Delhi.
2. Director General of Health Services,  
Govt. of India, Nirman Bhawan,  
New Delhi-110011. ... Respondents.

O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan. Vice Chairman (J).

We have carefully perused the Review Application filed by the applicant, praying for review of Tribunal's order dated 26.2.2003 in O.A. 1167 of 2002 and to allow the O.A.

2. A number of grounds have been taken in the Review Application but none of them shows that there is any error apparent on the face of the record or any other sufficient reasons, as provided under Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read

*BC*

with the provisions of Order 47 Rule 1 CPC to justify  
allowing the Review Application. Accordingly, RA  
117/2003 is rejected.

(Govindan S. Tampi)  
Member (A)

SRD

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Vice Chairman (J)